

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 15 OF 2017 &
IA NO. 35 OF 2017**

Dated: 4th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Indian Wind Energy Association (IWEA) ...Appellant(s)
Vs.
Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Ms. Anushree Bardhan
Mr. Shubham Arya for R-2

ORDER

Admit. Issue notice. Ms. Anushree Bardhan takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 01.08.2017. Dasti, in addition, is permitted.

List the matter on **01.08.2017**. In the meantime, learned counsel for the respondents may file reply on or before 02.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 19.06.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**
ts/kt

**(Justice Ranjana P. Desai)
Chairperson**